

Central Administrative Tribunal  
Principal Bench  
New Delhi

CP No. 56/2014  
in  
OA No. 1899/2013

New Delhi, this the 1<sup>st</sup> April, 2016

**Hon'ble Shri V.N.Gaur, Member (A)**  
**Hon'ble Shri Dr. Brahm Avtar Agrawal, Member (J)**

Shakuntala W/o Late Sh. Suresh Kumar  
R/o House No. 299/7  
Malerkotla District Sangurur,  
Punjab.

.....Applicant

(By Advocate: None)

**VERSUS**

Praveen Srivastava  
Director General, Archeological  
Survey of India  
Janpath Lane,  
New Delhi. .... Respondents  
(By Advocate: Mr. Gyaneshwar)

**O R D E R (Oral)**

**By Hon'ble Shri V.N. Gaur, Member (A);**

Proxy counsel for the applicant was present in the first call and requested for pass over, however, in the second call no-one is present on behalf of the applicant. Learned counsel for the respondents is present in court and submitted that the respondents have passed the order dated 13.10.2015 in compliance of the order dated 31.05.2013 passed by this Tribunal in OA No. 1899/2013, wherein the respondents were directed to disposed of the representation of the applicant dated 17.04.2013 in terms of the order dated 4.6.2010 passed by this Tribunal in

OAs Nos. 1944/2010 and 1945/2010. He, therefore, submits that orders of this Tribunal are fully complied with by passing the order dated 15.10.2016, which is taken on record.

In view of this, we find that order of this Tribunal has already been complied with, and therefore, CP is closed. Notices issued to the respondents are discharged.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(V.N.Gaur)**  
**Member (A)**

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